

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 211 OF 2018 &
IA NO. 995 OF 2018

Dated: 27th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tata Prasanna Kumar

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta for R-2

ORDER

Learned counsel, Ms. Pallavi Sengupta, appearing for the second Respondent prays for two days time to enable her to take instructions from the Appellant to make her submission in this matter.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

Time is granted to the learned counsel appearing for the second Respondent, as requested.

List this matter on **01.10.2018**, as agreed by the learned counsel appearing for the Appellant and the second Respondent.

(S. D. Dubey)
Technical Member

vt/kt

(Justice N. K. Patil)
Judicial Member